

Agriculture and Rural Development in Madhya Pradesh

17. SHRI SHIVRAJ SINGH CHAUHAN:

Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) the per-capita total amount allocated to Madhya Pradesh for agriculture and rural development during the last three years;

(b) the funds sought by the State Government and sanctioned by the Planning Commission for the purpose during the above period; and

(c) the reasons for less allocation, if any?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI GIRIDHAR GOMANGO) : (a) the per-capita total amount allocated to Madhya Pradesh for Agriculture and Rural Development during the last three years are as follows:—

(Rupees)

Year	Agriculture & Allied Activities	Rural Development
1992-93	26.28	18.95
1993-94	27.26	19.22
1994-95	27.77	29.87

(b) The funds sought by the State Government and sanctioned by the Planning Commission for the purpose during the above period are as follows:—

(Rs. Crores)

Year	Agriculture & Allied Activities		Rural Development	
	Proposed Outlay	Approved Outlay	Proposed Outlay	Approved Outlay
1992-93	191.53	186.45	127.43	126.28
1993-94	181.64	181.64	129.10	126.10
1994-95	188.15	185.05	198.75	199.20

(c) The allocation for individual sectors are decided on the basis of over-all outlay as well as priority fixed for different sectors.

[English]

Poverty Alleviation Schemes

18. SHRI ANNA JOSHI:

Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) whether the Government of Maharashtra has sent any poverty alleviation schemes to the Union Government for consideration;

(b) if so, the details of assistance sought for by the Government of Maharashtra in this regard; and

(c) the projects proposed to be implemented under these schemes?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI GIRIDHAR GOMANGO) : (a): No new poverty alleviation scheme has been submitted by the Government of Maharashtra to the Union Government for consideration. However, the ongoing Centrally sponsored poverty alleviation schemes such as integrated Rural Development Programme, Jawahar Rozgar Yojana, Employment Assurance Scheme and Nehru Rozgar Yojana and Maharashtra State's Employment Guarantee Scheme are being implemented in the State.

(b) and (c) : Does not arise.

[Translation]

Panchayati Raj in States/Union Territories

19. SHRI SUSHIL CHANDRA VARMA:

Will the PRIME MINISTER be pleased to state:

(a) whether some States/Union Territories have not established Panchayati Raj Institutions so far; and

(b) if so, the names of such States/Union Territories; and the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI RAMESHWAR THAKUR) : (a) and (b): All the States and Union Territories where the provision of Part IX of the Constitution are applicable, have enacted necessary legislations on Panchayati Raj. However, Panchayati Raj Institution have not been constituted at any level in Andhra Pradesh, Bihar, Gujarat, Kerala, Rajasthan, Tamil Nadu, Uttar Pradesh, Chandigarh, Lakshadweep and Pondicherry. In Goa, Haryana, Himachal Pradesh, Karnataka, Manipur, Orissa, Andaman & Nicobar Islands, Dadra & Nagar Haveli and Daman & Diu, Panchayati Raj Institutions have been constituted partly. The reasons for not establishing Panchayati Raj Institutions is the delay in holding elections to Panchayati Raj Institutions. In this regard, the Ministry of Rural Development has already impressed upon these States to constitute the Panchayats as per the Constitutional provisions.

[English]

Unauthorised Construction

20. SHRI HARIN PATHAK:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether certain allottees/occupants of LIG flats in Rajouri Garden (double storeyed) have constructed additional units on the terrace without any approval from DDA/MCD during the last two year;

(b) whether it is also a fact that the foundation of these flats was meant only for double storey and not for constructing additional units; and